

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1086/2016

IN THE MATTER OF:

Capri Bathaid Pvt. Ltd.

.....Petitioner

v.

Angel Infra Realcon Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

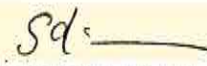
For the Petitioner(s): **Mr. Aditya Jain, Advocate**

For the Respondent(s) : **Ms. Renu Joshi, Interim Resolution Professional**

ORDER

There are a number of discrepancies in the resolution plan which we have discussed with the Interim Resolution Professional in the Court. Let necessary steps be taken to remove the discrepancies and present proper paper book along with all the relevant documents. The needful shall be done before the next date of hearing.

List for further consideration on 15.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.11.2017
Vineet